



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Apr/202324/1

DATED: 26/04/2023

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Apr/202324/1 dated 26/04/2023 of Norms Committee - II for the year 2023-24 was held on 26/04/2023 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1.	Shri R.K. Jaiswal, D.O.	DHI
2.	Shri Rahul Bhardwaj, AD	MSME
3.	Dr. K.K. Soundra Pandian, Scientist 'E'	Meity
4.	Shri S.K. Jain, Consultant	DPIIT
5.	Shri V.C Agarwal, Consultant, (TEC-3)	Technical Consultant, DGFT

6.	Shri Shaish Kumar, Consultant (TEC-1)	Technical Consultant, DGFT
7.	Shri S. K. Bhatnagar, Consultant	Technical Consultant, DGFT

In Attendance:

Sl. No.	Name and Designation of Representatives	Department
1.	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT
2.	Smt. Smitha Viju, FTDO	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00002009AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant in personal hearing in the forthcoming meeting to explain the case. Case stands deferred.	

Case No.	2 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00002219AM23
RA File Number	042404000147 AM21
Licence No and Date	NA
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	3 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GE POWER INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005027AM23
RA File Number	039404001063 AM13
Licence No and Date	0310728198/14/03/2013

Norms Committee Decision:

The Committee considered the case as per agenda and decided to refer the case to DHI.

Case stands deferred.

Case No.	4 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006532AM23
RA File Number	039404000083 AM17
Licence No and Date	0310804945/24/05/2016

Norms Committee Decision:

The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE:

To submit the following information in Excel format:

1. SI No
2. AA No & Date
3. Description of the item of export in the AA and chemical composition thereof.
4. Quantity in Metric Tonne
5. Description of the Item of Imported raw materials and Chemical Composition as per Bill of Entry/Certificate of Analysis.
6. Quantity in Metric Tonne
7. Description of Items exported against AA and Chemical Composition thereof as per Shipping Bill.
8. Quantity exported
9. Difference between the quantity to be exported and actually exported, and also grades thereof.
10. Calculation of the quantity of imported raw materials to be required against the exported quantity and actually imported.
11. Material Balance of imported raw material against the exported quantity.

12. Reasons of for amendments are required with the proof of cancellation of export order or amendment of supply of quantity and grade from the buyer.

Case stands deferred.

Case No.	5 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	BILCARE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006284AM23
RA File Number	318304000010 AM17
Licence No and Date	3110066259/20/07/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	6 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006556AM23
RA File Number	039404000417 AM17
Licence No and Date	0310807159/17/08/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE:	
To submit the following information in Excel format:	
1. SI No	
2. AA No & Date	
3. Description of the item of export in the AA and chemical composition thereof.	

4. Quantity in Metric Tonne
 5. Description of the Item of Imported raw materials and Chemical Composition as per Bill of Entry/Certificate of Analysis.
 6. Quantity in Metric Tonne
 7. Description of Items exported against AA and Chemical Composition thereof as per Shipping Bill.
 8. Quantity exported
 9. Difference between the quantity to be exported and actually exported, and also grades thereof.
 10. Calculation of the quantity of imported raw materials to be required against the exported quantity and actually imported.
 11. Material Balance of imported raw material against the exported quantity.
 12. Reasons of for amendments are required with the proof of cancellation of export order or amendment of supply of quantity and grade from the buyer.
- Case stands deferred.

Case No.	7 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006537AM23
RA File Number	039404000589 AM17
Licence No and Date	0310808152/28/09/2016

Norms Committee Decision:

1. The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE:

To submit the following information in Excel format:

1. SI No
2. AA No & Date
3. Description of the item of export in the AA and chemical composition thereof.
4. Quantity in Metric Tonne

5. Description of the Item of Imported raw materials and Chemical Composition as per Bill of Entry/Certificate of Analysis.
 6. Quantity in Metric Tonne
 7. Description of Items exported against AA and Chemical Composition thereof as per Shipping Bill.
 8. Quantity exported
 9. Difference between the quantity to be exported and actually exported, and also grades thereof.
 10. Calculation of the quantity of imported raw materials to be required against the exported quantity and actually imported.
 11. Material Balance of imported raw material against the exported quantity.
 12. Reasons of for amendments are required with the proof of cancellation of export order or amendment of supply of quantity and grade from the buyer.
- Case stands deferred.

Case No.	8 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006539AM23
RA File Number	039404000742 AM17
Licence No and Date	0310809287/24/11/2016

Norms Committee Decision:

1. The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE:

To submit the following information in Excel format:

1. SI No
2. AA No & Date
3. Description of the item of export in the AA and chemical composition thereof.
4. Quantity in Metric Tonne
5. Description of the Item of Imported raw materials and Chemical Composition as per Bill of Entry/Certificate of Analysis.

6. Quantity in Metric Tonne
 7. Description of Items exported against AA and Chemical Composition thereof as per Shipping Bill.
 8. Quantity exported
 9. Difference between the quantity to be exported and actually exported, and also grades thereof.
 10. Calculation of the quantity of imported raw materials to be required against the exported quantity and actually imported.
 11. Material Balance of imported raw material against the exported quantity.
 12. Reasons of for amendments are required with the proof of cancellation of export order or amendment of supply of quantity and grade from the buyer.
- Case stands deferred.

Case No.	9 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006614AM23
RA File Number	342404000244 AM17
Licence No and Date	3410042745/09/12/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	10 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006541AM23
RA File Number	039404000968 AM17
Licence No and Date	0310810663/20/01/2017
Norms Committee Decision:	

1. The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE:

To submit the following information in Excel format:

1. Sl No
2. AA No & Date
3. Description of the item of export in the AA and chemical composition thereof.
4. Quantity in Metric Tonne
5. Description of the Item of Imported raw materials and Chemical Composition as per Bill of Entry/Certificate of Analysis.
6. Quantity in Metric Tonne
7. Description of Items exported against AA and Chemical Composition thereof as per Shipping Bill.
8. Quantity exported
9. Difference between the quantity to be exported and actually exported, and also grades thereof.
10. Calculation of the quantity of imported raw materials to be required against the exported quantity and actually imported.
11. Material Balance of imported raw material against the exported quantity.
12. Reasons of for amendments are required with the proof of cancellation of export order or amendment of supply of quantity and grade from the buyer.

Case stands deferred.

Case No.	11 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	BILCARE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006285AM23
RA File Number	318304000157 AM17
Licence No and Date	3110066596/17/02/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	12 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006542AM23
RA File Number	039404000092 AM18
Licence No and Date	0310813188/11/05/2017

Norms Committee Decision:

1. The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE:

To submit the following information in Excel format:

1. Sl No
2. AA No & Date
3. Description of the item of export in the AA and chemical composition thereof.
4. Quantity in Metric Tonne
5. Description of the Item of Imported raw materials and Chemical Composition as per Bill of Entry/Certificate of Analysis.
6. Quantity in Metric Tonne
7. Description of Items exported against AA and Chemical Composition thereof as per Shipping Bill.
8. Quantity exported
9. Difference between the quantity to be exported and actually exported, and also grades thereof.
10. Calculation of the quantity of imported raw materials to be required against the exported quantity and actually imported.
11. Material Balance of imported raw material against the exported quantity.
12. Reasons of for amendments are required with the proof of cancellation of export order or amendment of supply of quantity and grade from the buyer.

Case stands deferred.

Case No.	13 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	BILCARE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006287AM23
RA File Number	318304000034 AM18
Licence No and Date	3110066775/07/06/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	14 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00000429AM23
RA File Number	039504000343 AM18
Licence No and Date	0310815357/23/08/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the applicant in personal hearing in the forthcoming meeting to explain the case.	
Case stands deferred.	

Case No.	15 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006550AM23
RA File Number	039404000669 AM18

Licence No and Date	0310817289/24/11/2017
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE: To submit the following information in Excel format: 1. SI No 2. AA No & Date 3. Description of the item of export in the AA and chemical composition thereof. 4. Quantity in Metric Tonne 5. Description of the Item of Imported raw materials and Chemical Composition as per Bill of Entry/Certificate of Analysis. 6. Quantity in Metric Tonne 7. Description of Items exported against AA and Chemical Composition thereof as per Shipping Bill. 8. Quantity exported 9. Difference between the quantity to be exported and actually exported, and also grades thereof. 10. Calculation of the quantity of imported raw materials to be required against the exported quantity and actually imported. 11. Material Balance of imported raw material against the exported quantity. 12. Reasons of for amendments are required with the proof of cancellation of export order or amendment of supply of quantity and grade from the buyer. Case stands deferred.	

Case No.	16 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006615AM23
RA File Number	342404000229 AM18
Licence No and Date	3410043767/01/01/2018
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	17 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006616AM23
RA File Number	342404000315 AM18
Licence No and Date	3410043899/19/02/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	18 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006555AM23
RA File Number	039404001076 AM18
Licence No and Date	0310820156/27/03/2018
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE: To submit the following information in Excel format: 1. SI No 2. AA No & Date 3. Description of the item of export in the AA and chemical composition thereof. 4. Quantity in Metric Tonne 5. Description of the Item of Imported raw materials and Chemical Composition as per Bill of	

Entry/Certificate of Analysis.

6. Quantity in Metric Tonne

7. Description of Items exported against AA and Chemical Composition thereof as per Shipping Bill.

8. Quantity exported

9. Difference between the quantity to be exported and actually exported, and also grades thereof.

10. Calculation of the quantity of imported raw materials to be required against the exported quantity and actually imported.

11. Material Balance of imported raw material against the exported quantity.

12. Reasons of for amendments are required with the proof of cancellation of export order or amendment of supply of quantity and grade from the buyer.

Case stands deferred.

Case No.	19 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005185AM23
RA File Number	039404000069 AM19
Licence No and Date	0310820713/27/04/2018
Norms Committee Decision:	
Case deferred for report of Special Committee.	

Case No.	20 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005277AM23
RA File Number	039404000228 AM19
Licence No and Date	0310821769/19/06/2018

Norms Committee Decision:

Case deferred for report of Special Committee.

Case No.	21 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005285AM23
RA File Number	039404000370 AM19
Licence No and Date	0310822618/26/07/2018
Norms Committee Decision:	
Case deferred for report of Special Committee.	

Case No.	22 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006557AM23
RA File Number	039404000320 AM19
Licence No and Date	0310822765/01/08/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE: To submit the following information in Excel format: 1. SI No 2. AA No & Date 3. Description of the item of export in the AA and chemical composition thereof. 4. Quantity in Metric Tonne	

5. Description of the Item of Imported raw materials and Chemical Composition as per Bill of Entry/Certificate of Analysis.
 6. Quantity in Metric Tonne
 7. Description of Items exported against AA and Chemical Composition thereof as per Shipping Bill.
 8. Quantity exported
 9. Difference between the quantity to be exported and actually exported, and also grades thereof.
 10. Calculation of the quantity of imported raw materials to be required against the exported quantity and actually imported.
 11. Material Balance of imported raw material against the exported quantity.
 12. Reasons of for amendments are required with the proof of cancellation of export order or amendment of supply of quantity and grade from the buyer.
- Case stands deferred.

Case No.	23 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005286AM23
RA File Number	039404000510 AM19
Licence No and Date	0310823617/07/09/2018
Norms Committee Decision:	
Case deferred for report of Special Committee.	

Case No.	24 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005287AM23
RA File Number	039404000528 AM19
Licence No and	0310823797/17/09/2018

Date	
Norms Committee Decision:	
Case deferred for report of Special Committee.	

Case No.	25 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006560AM23
RA File Number	039404000601 AM19
Licence No and Date	0310824247/05/10/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE:

To submit the following information in Excel format:

1. Sl No
2. AA No & Date
3. Description of the item of export in the AA and chemical composition thereof.
4. Quantity in Metric Tonne
5. Description of the Item of Imported raw materials and Chemical Composition as per Bill of Entry/Certificate of Analysis.
6. Quantity in Metric Tonne
7. Description of Items exported against AA and Chemical Composition thereof as per Shipping Bill.
8. Quantity exported
9. Difference between the quantity to be exported and actually exported, and also grades thereof.
10. Calculation of the quantity of imported raw materials to be required against the exported quantity and actually imported.
11. Material Balance of imported raw material against the exported quantity.
12. Reasons of for amendments are required with the proof of cancellation of export order or amendment of supply of quantity and grade from the buyer.

Case stands deferred.

Case No.	26 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005289AM23
RA File Number	039404000615 AM19
Licence No and Date	0310824393/11/10/2018
Norms Committee Decision:	
Case deferred for report of Special Committee.	

Case No.	27 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00004755AM23
RA File Number	042404000180 AM19
Licence No and Date	0410164885/16/11/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	28 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00146602AM22
RA File Number	052304000362 AM19

Licence No and Date	0510408678/28/11/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	29 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006563AM23
RA File Number	039404000806 AM19
Licence No and Date	0310825759/18/12/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE: To submit the following information in Excel format: 1. SI No 2. AA No & Date 3. Description of the item of export in the AA and chemical composition thereof. 4. Quantity in Metric Tonne 5. Description of the Item of Imported raw materials and Chemical Composition as per Bill of Entry/Certificate of Analysis. 6. Quantity in Metric Tonne 7. Description of Items exported against AA and Chemical Composition thereof as per Shipping Bill. 8. Quantity exported 9. Difference between the quantity to be exported and actually exported, and also grades thereof. 10. Calculation of the quantity of imported raw materials to be required against the exported quantity and actually imported. 11. Material Balance of imported raw material against the exported quantity. 12. Reasons of for amendments are required with the proof of cancellation of export order or amendment of	

supply of quantity and grade from the buyer.

Case stands deferred.

Case No.	30 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005291AM23
RA File Number	039404000789 AM19
Licence No and Date	0310825812/20/12/2018
Norms Committee Decision:	
Case deferred for report of Special Committee.	

Case No.	31 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00146584AM22
RA File Number	052304000427 AM19
Licence No and Date	0510409208/07/01/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	32 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00146616AM22

RA File Number	052304000462 AM19
Licence No and Date	0510409513/29/01/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	33 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00004774AM23
RA File Number	042404000233 AM19
Licence No and Date	0410165152/30/01/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	34 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005295AM23
RA File Number	039404000976 AM19
Licence No and Date	0310826973/11/02/2019
Norms Committee Decision:	
Case deferred for report of Special Committee.	

Case No.	35 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006573AM23
RA File Number	NA
Licence No and Date	0310827010/13/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	36 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00004772AM23
RA File Number	042404000251 AM19
Licence No and Date	0410165221/18/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	37 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00004773AM23
RA File Number	042404000250 AM19
Licence No and Date	0410165220/18/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	38 / NC/2/MEET/Apr/202324/1
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Case Status	Case Approved
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005774AM23
RA File Number	052404000661 AM19
Licence No and Date	0510409786/26/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis of the AA No. 0510408157 approved in meeting No. 9/81 dated 07.08.2019 as per comments of DPIIT vide U.O. No. P-47011/271/2019-TSW dated 13.04.2023, as under: 1. Export item shall contain “76190 Kgs. of Aluminium Foil 5.25-6.50 Micron” 2. Net weight of export item may be modified as 305827 Kgs. containing 76190 Kgs. of Aluminium Foil. 3. Import item at Sl. No. 1 shall be of relevant thickness as contained/utilized in the export item. 4. Quantity of import item at Sl. No. 1 i.e. “ Aluminium Foil 5.25-6.50 Micron” may be allowed as 80,000 Kgs. as 1.05 Kg./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	39 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005297AM23
RA File Number	039404001128 AM19
Licence No and Date	0310827926/27/03/2019
Norms Committee Decision: Case deferred for report of Special Committee.	

Case No.	40 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00155756AM22
RA File Number	052404000756 AM19
Licence No and Date	0510410178/08/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	41 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00146572AM22
RA File Number	052304000001 AM20
Licence No and Date	0510410184/09/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	42 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005299AM23
RA File Number	039404000096 AM20
Licence No and Date	0310829026/14/05/2019
Norms Committee Decision:	

Case deferred for report of Special Committee.

Case No.	43 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005353AM23
RA File Number	039404000121 AM20
Licence No and Date	0310829099/17/05/2019
Norms Committee Decision:	
Case deferred for report of Special Committee.	

Case No.	44 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005327AM23
RA File Number	039404000285 AM20
Licence No and Date	0310830344/16/07/2019
Norms Committee Decision:	
Case deferred for report of Special Committee.	

Case No.	45 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00002244AM23
RA File Number	052404000339 AM20

Licence No and Date	0510411850/16/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	46 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005332AM23
RA File Number	039404000513 AM20
Licence No and Date	0310831977/03/10/2019
Norms Committee Decision:	
Case deferred for report of Special Committee.	

Case No.	47 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005333AM23
RA File Number	039404000675 AM20
Licence No and Date	0310833218/04/12/2019
Norms Committee Decision:	
Case deferred for report of Special Committee.	

Case No.	48 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023

HQ File Number	HQRNORM REVIW00005030AM23
RA File Number	072404000202 AM20
Licence No and Date	0710115821/06/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant in personal hearing in the forthcoming meeting to explain the case. Case stands deferred.	

Case No.	49 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005337AM23
RA File Number	039404000823 AM20
Licence No and Date	0310834191/15/01/2020
Norms Committee Decision: Case deferred for report of Special Committee.	

Case No.	50 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	018105000423AM20
RA File Number	052404000692 AM20
Licence No and Date	0510413469/29/01/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	51 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005345AM23
RA File Number	039404001006 AM20
Licence No and Date	0310835652/18/04/2020
Norms Committee Decision:	
Case deferred for report of Special Committee.	

Case No.	52 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GOLDI SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005950AM23
RA File Number	522104000017 AM21
Licence No and Date	5210043404/28/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE:	
1. No. of panels with total wattage exported & sheet imported. Case stands deferred.	

Case No.	53 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023

and Date	
HQ File Number	HQRNORM REVIW00005355AM23
RA File Number	039404000096 AM21
Licence No and Date	0310836464/01/06/2020
Norms Committee Decision:	
Case deferred for report of Special Committee.	

Case No.	54 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006570AM23
RA File Number	NA
Licence No and Date	0310836526/05/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	55 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	018105000676AM21
RA File Number	112404000002 AM21
Licence No and Date	1110028728/10/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DHI vide OM No. DES-2/1110028728/2022-TSW dated 27.03.2023, as under: 1. Magnetic Steel Sheet (CRNGO) may be allowed with wastage of 16.80% on net content basis. 2. Retaining ring and bearing assembly as component may be allowed under GN-4 on net to net basis with accountability clause.	

3. Taking cue from C1695 of SION, the CIF value of Epoxy resin and Hardener may be limited to **1% of FOB value or as applied for**, whichever is less.

RA concerned may take suitable consequential action accordingly.

Case No.	56 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	018105000688AM21
RA File Number	022404000057 AM21
Licence No and Date	0210210037/13/08/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	57 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PANAMETRICS ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00007311AM23
RA File Number	039504000467 AM21
Licence No and Date	0310839209/29/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	58 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred

Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00004956AM23
RA File Number	018105000844 AM21
Licence No and Date	3410046534/10/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	59 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	018105000855AM21
RA File Number	039504000506 AM21
Licence No and Date	0310839528/12/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	60 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005653AM23
RA File Number	039504000507 AM21
Licence No and Date	0310839582/17/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	61 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005772AM23
RA File Number	052404000443 AM21
Licence No and Date	0510416006/27/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis of the AA No. 0510408157 approved in meeting No. 9/81 dated 07.08.2019 as per comments of DPIIT vide U.O. No. P-47011/271/2019-TSW dated 13.04.2023, as under: 1. Export item shall contain “95250 Kgs. of Aluminium Foil 5.25-6.50 Micron” 2. Import item at Sl. No. 1 shall be of relevant thickness as contained/utilized in the export item. 3. Quantity of import item at Sl. No. 1 i.e. “ Aluminium Foil 5.25-6.50 Micron” may be allowed as 100013 Kgs. as 1.05 Kg./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	62 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005352AM23
RA File Number	03AA04012231 AM21
Licence No and Date	0311000112/11/12/2020
Norms Committee Decision: Case deferred for report of Special Committee.	

Case No.	63 / NC/2/MEET/Apr/202324/1
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Case Status	Case Deferred
Party Name	TECHNO SPRINGS INDIA PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006381AM23
RA File Number	05AA04018946 AM21
Licence No and Date	0511000186/15/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	64 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SHARMA METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00001625AM23
RA File Number	05AA04018957 AM21
Licence No and Date	0511000233/16/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	65 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00067167AM21
RA File Number	03AA04015312 AM21
Licence No and Date	0311000624/21/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	66 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00067834AM21
RA File Number	31AA04005515 AM21
Licence No and Date	3111000109/21/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	67 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00070094AM21
RA File Number	03AA04020035 AM21
Licence No and Date	0311001215/25/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	68 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005031AM23
RA File Number	07AA04007652 AM21
Licence No and Date	0711000394/29/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted the comments given by Consultant (TEC-1). The Committee decided to call for following information from the applicant as per comments of Consultant (Tech-3):

1. Weight of EP
2. Calculations of quantity of import items No.

Case stands deferred.

Case No.	69 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PRIYANKA (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006197AM23
RA File Number	05AA04029843 AM21
Licence No and Date	0511001186/09/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	70 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00084376AM21
RA File Number	04AA04006421 AM21
Licence No and Date	0411000302/15/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 26.04.2023 as under:	

Item of export: Rotor Blade for wind turbine- 50 Nos.

(Weight of per blade should not be less than 17,651 Kg.)

1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 20, 23 to 47, 60 to 66, 70 to 75, 80,102,106,117 to 120,126 to 131,134 to 153,157 to 160,162

2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 4% of FOB value: 76 to 79, 81 to 100,103 to 105,107 to 116, 121 to 124, 132,133,154 to 156,161

3. Rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	71 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00004355AM23
RA File Number	04AA04008187 AM21
Licence No and Date	0411000499/15/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	72 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005013AM23
RA File Number	07AA04011013 AM21
Licence No and Date	0711000805/31/03/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	73 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SUPREME VISION INFOSYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005816AM23
RA File Number	04AA04001718 AM22
Licence No and Date	0411000725/27/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	74 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	STERLING ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00028072AM22
RA File Number	03AA04000456 AM22
Licence No and Date	0311003356/28/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	75 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00034497AM22
RA File Number	07AA04003092 AM22

Licence No and Date	0711001041/06/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	76 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00042267AM22
RA File Number	04AA04003941 AM22
Licence No and Date	0411000826/17/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 26.04.2023 as under:	
Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 17,057 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 24, 27 to 52, 65 to 71, 75 to 80, 85,107, 111, 122 to 125, 131 to 136, 139 to 158, 162 to 165 & 167 2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 5% of FOB value: 23, 81 to 105, 108 to 110, 112 to 121, 126 to 130, 137, 138, 159 to 161 & 166 3. Rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	77 / NC/2/MEET/Apr/202324/1
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Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00042292AM22
RA File Number	04AA04003867 AM22
Licence No and Date	0411000829/17/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 26.04.2023 as under: Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 17,057 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 24, 27 to 52, 65 to 71, 75 to 80, 85,107, 111, 122 to 125, 131 to 136, 139 to 158, 162 to 165 & 167 2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 5% of FOB value: 23, 81 to 105, 108 to 110, 112 to 121, 126 to 130, 137, 138, 159 to 161 & 166 3. Rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	78 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00042324AM22
RA File Number	04AA04003585 AM22
Licence No and Date	0411000838/17/05/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 26.04.2023 as under:

Item of export: Rotor Blade for wind turbine- 50 Nos.

(Weight of per blade should not be less than 17,057 Kg.)

1. Following import items (at Sl. Nos.) are components and may be **allowed as per GN-4 with accountability clause:** 24, 27 to 52, 65 to 71, 75 to 80, 85,107, 111, 122 to 125, 131 to 136, 139 to 158, 162 to 165 & 167

2. Following import items (at Sl. Nos.) are consumables and may be **allowed as applied for with overall value cap of 5% of FOB value:** 23, 81 to 105, 108 to 110, 112 to 121, 126 to 130, 137, 138, 159 to 161 & 166

3. Rest of the import items may be **allowed as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	79 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00104575AM22
RA File Number	07AA04005350 AM22
Licence No and Date	0711001213/01/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	80 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023

and Date	
HQ File Number	HQRNORM APPLY 00114336AM22
RA File Number	04AA04002686 AM22
Licence No and Date	0411000971/14/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	81 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00116935AM22
RA File Number	05AA04028956 AM22
Licence No and Date	0511003193/17/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	82 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00126048AM22
RA File Number	05AA04033634 AM22
Licence No and Date	0511003304/28/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	83 / NC/2/MEET/Apr/202324/1
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Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00129314AM22
RA File Number	04AA04005930 AM22
Licence No and Date	0411001066/02/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	84 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00133209AM22
RA File Number	03AA04044177 AM22
Licence No and Date	0311005178/07/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	85 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00134486AM22
RA File Number	05AA04051035 AM22
Licence No and Date	0511003557/08/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	86 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00138700AM22
RA File Number	13AA04010958 AM22
Licence No and Date	1311000444/14/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	87 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00141689AM22
RA File Number	04AA04012908 AM22
Licence No and Date	0411001147/19/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	88 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00142441AM22
RA File Number	05AA04053843 AM22
Licence No and Date	0511003722/19/07/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	89 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00142878AM22
RA File Number	13AA04009972 AM22
Licence No and Date	1311000454/20/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	90 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ALTRUISTIC METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00143056AM22
RA File Number	05AA04057268 AM22
Licence No and Date	0511003746/20/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	91 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00143180AM22
RA File Number	05AA04056771 AM22

Licence No and Date	0511003750/20/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	92 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00144980AM22
RA File Number	05AA04057470 AM22
Licence No and Date	0511003770/22/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	93 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00145145AM22
RA File Number	02AA04015037 AM22
Licence No and Date	0211000970/22/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	94 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023

HQ File Number	HQRNORM APPLY 00145983AM22
RA File Number	03AA04029925 AM22
Licence No and Date	0311005575/23/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant in personal hearing in the forthcoming meeting to explain the case. Case stands deferred.	

Case No.	95 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00146097AM22
RA File Number	05AA04057536 AM22
Licence No and Date	0511003801/23/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	96 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00146211AM22
RA File Number	05AA04057255 AM22
Licence No and Date	0511003805/24/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	97 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00147644AM22
RA File Number	05AA04059338 AM22
Licence No and Date	0511003831/26/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	98 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00149413AM22
RA File Number	04AA04016816 AM22
Licence No and Date	0411001205/28/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 26.04.2023 as under:	
Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 17,170 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 23, 26 to 51, 64 to 70, 74 to 79, 84, 104, 108, 119 to 122, 128 to 133, 136 to 155, 159 to 162, & 164 2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 5% of FOB value: 22, 80 to 83, 85 to 102, 105 to 107, 109 to 118, 123 to 127, 134, 135, 156 to 158 & 163	

3. Rest of the import items may be **allowed as applied for**.

RA concerned may take suitable consequential action accordingly.

Case No.	99 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00149414AM22
RA File Number	04AA04016804 AM22
Licence No and Date	0411001206/28/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 26.04.2023 as under:

Item of export: Rotor Blade for wind turbine- 50 Nos.

(Weight of per blade should not be less than 17,170 Kg.)

1. Following import items (at Sl. Nos.) are components and may be **allowed as per GN-4 with accountability clause:** 23, 26 to 51, 64 to 70, 74 to 79, 84, 104, 108, 119 to 122, 128 to 133, 136 to 155, 159 to 162, & 164
2. Following import items (at Sl. Nos.) are consumables and may be **allowed as applied for with overall value cap of 5% of FOB value:** 22, 80 to 83, 85 to 102, 105 to 107, 109 to 118, 123 to 127, 134, 135, 156 to 158 & 163

3. Rest of the import items may be **allowed as applied for**.

RA concerned may take suitable consequential action accordingly.

Case No.	100 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PRIYANKA (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023

and Date	
HQ File Number	HQRNORM REVIW00006133AM23
RA File Number	05AA04071680 AM22
Licence No and Date	0511004253/23/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	101 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005011AM23
RA File Number	07AA04026459 AM22
Licence No and Date	0711001900/14/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the applicant in personal hearing in the forthcoming meeting to explain the case.	
Case stands deferred.	

Case No.	102 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00194483AM22
RA File Number	03AA04071391 AM22
Licence No and Date	0311007226/26/09/2021
Norms Committee Decision:	
Case deferred for report of Special Committee.	

Case No.	103 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00197782AM22
RA File Number	03AA040106953 AM22
Licence No and Date	0311007358/29/09/2021
Norms Committee Decision:	
Case deferred for report of Special Committee.	

Case No.	104 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005012AM23
RA File Number	07AA04037450 AM22
Licence No and Date	0711002216/25/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the applicant in personal hearing in the forthcoming meeting to explain the case.	
Case stands deferred.	

Case No.	105 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005969AM23

RA File Number	07AA04038729 AM22
Licence No and Date	0711002322/10/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	106 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00002257AM23
RA File Number	56AA04003951 AM22
Licence No and Date	5611000635/02/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	107 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005548AM23
RA File Number	03AA040122329 AM22
Licence No and Date	0311009558/16/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	108 / NC/2/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	MITTAL COIN PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00002256AM23
RA File Number	56AX04000030 AM22
Licence No and Date	5611000740/10/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a deficient case. A deficiency letter was issued to the applicant on 29.11.2022 followed by reminders on 07.03.2023 and 22.03.2023. However, the applicant has not provided the required information. The Committee, therefore, decided to reject the case on the ground of non-submission of required information. Case stands rejected.	

Case No.	109 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00002254AM23
RA File Number	56AX04000006 AM22
Licence No and Date	5611000760/18/01/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	110 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00002233AM23
RA File Number	56AX04000008 AM22
Licence No and Date	5611000764/19/01/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	111 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00002237AM23
RA File Number	56AX04000014 AM22
Licence No and Date	5611000763/19/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	112 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00346160AM22
RA File Number	05AX04000792 AM22
Licence No and Date	0511008603/07/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	113 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ESSEL FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00348531AM22
RA File Number	05AX04000900 AM22
Licence No and Date	0511008715/09/02/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	114 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHHAPERIA INTERNATIONAL COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00349171AM22
RA File Number	07AX04000350 AM22
Licence No and Date	0711003189/09/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	115 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	116 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00359895AM22
RA File Number	03AX04000985 AM22

Licence No and Date	0311011581/18/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	117 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00365851AM22
RA File Number	05AX04001072 AM22
Licence No and Date	0511010468/24/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	118 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	HINDUSTAN PRESSINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00366460AM22
RA File Number	31AX04000069 AM22
Licence No and Date	3111001113/24/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE: 1. Copies of application and Advance Authorization. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each export product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in	

the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	119 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00373784AM22
RA File Number	04AX04000289 AM22
Licence No and Date	0411002796/03/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	120 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00375535AM22
RA File Number	03AX04001499 AM22
Licence No and Date	0311012265/04/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	121 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006625AM23
RA File Number	34AX04000307 AM22
Licence No and Date	3411001917/07/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	122 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ULTRA FOIL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00379703AM22
RA File Number	05AX04001223 AM22
Licence No and Date	0511010822/08/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	123 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00379720AM22
RA File Number	05AX04001184 AM22
Licence No and Date	0511010826/08/03/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	124 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SKYLAND METAL AND ALLOYS INC
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00381015AM22
RA File Number	03AX04001661 AM22
Licence No and Date	0311012469/09/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to seek the surrender letter from the applicant as well as status from concerned RA. Case stands deferred.	

Case No.	125 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00389386AM22
RA File Number	04AX04000325 AM22
Licence No and Date	0411002913/16/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 26.04.2023 as under: Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 17,045 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 8, 9, 12, 13, 32, 35 to 59, 72 to 78, 82 to 85, 98, 100 , 105 to 108, 114 to 118, 120 to 139, 142 to 145, 147, 161, 165 to 167	

2. Following import items (at Sl. Nos.) are consumables and may be **allowed as applied for with overall value cap of 4% of FOB value:** 4 to 7, 10, 11,14, 31, 86 to 96, 99, 101 to 104, 109 to 113, 119, 140 , 141, 146, 153 to 160, 162 to 164 & 168

3. Rest of the import items may be **allowed as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	126 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00390937AM22
RA File Number	04AX04000324 AM22
Licence No and Date	0411002928/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	127 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00400058AM22
RA File Number	05AX04001309 AM22
Licence No and Date	0511011341/24/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	128 / NC/2/MEET/Apr/202324/1
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Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00404941AM22
RA File Number	04AX04000326 AM22
Licence No and Date	0411002995/28/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 26.04.2023 as under: Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 17,045 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 8, 9, 12, 13, 32, 35 to 59, 72 to 78, 82 to 85, 98, 100 , 105 to 108, 114 to 118, 120 to 139, 142 to 145, 147, 161, 165 to 167 2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 4% of FOB value: 4 to 7, 10, 11,14, 31, 86 to 96, 99, 101 to 104, 109 to 113, 119, 140 , 141, 146, 153 to 160, 162 to 164 & 168 3. Rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	129 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006626AM23
RA File Number	34AX04000386 AM22
Licence No and Date	3411002034/28/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that his case has already been approved in NC meeting held on 08.09.2023. Now the applicant has filed review application. The Committee decided to call for the detailed justification for review of the already ratified norms from the applicant.	

Case stands deferred.

Case No.	130 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00407703AM22
RA File Number	04AX04000402 AM22
Licence No and Date	0411003003/30/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 26.04.2023 as under: Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 17,045 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 8, 9, 12, 13, 32, 35 to 59, 72 to 78, 82 to 85, 98, 100 , 105 to 108, 114 to 118, 120 to 139, 142 to 145, 147, 161, 165 to 167 2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 4% of FOB value: 4 to 7, 10, 11,14, 31, 86 to 96, 99, 101 to 104, 109 to 113, 119, 140 , 141, 146, 153 to 160, 162 to 164 & 168 3. Rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	131 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00407704AM22
RA File Number	04AX04000403 AM22
Licence No and Date	0411003004/30/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 26.04.2023 as under:

Item of export: Rotor Blade for wind turbine- 50 Nos.

(Weight of per blade should not be less than 17,045 Kg.)

1. Following import items (at Sl. Nos.) are components and may be **allowed as per GN-4 with accountability clause:** 8, 9, 12, 13, 32, 35 to 59, 72 to 78, 82 to 85, 98, 100 , 105 to 108, 114 to 118, 120 to 139, 142 to 145, 147, 161, 165 to 167

2. Following import items (at Sl. Nos.) are consumables and may be **allowed as applied for with overall value cap of 4% of FOB value:** 4 to 7, 10, 11,14, 31, 86 to 96, 99, 101 to 104, 109 to 113, 119, 140 , 141, 146, 153 to 160, 162 to 164 & 168

3. Rest of the import items may be **allowed as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	132 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00408948AM22
RA File Number	03AX04001834 AM22
Licence No and Date	0311013483/30/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	133 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005003AM23
RA File Number	07AX04000564 AM22
Licence No and Date	0711003574/01/04/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to call the applicant in personal hearing in the forthcoming meeting to explain the case.

Case stands deferred.

Case No.	134 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00006627AM23
RA File Number	34AX04000066 AM23
Licence No and Date	3411002155/22/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that his case has already been approved in NC meeting held on 08.09.2023. Now the applicant has filed review application. The Committee decided to call for the detailed justification for review of the already ratified norms from the applicant. Case stands deferred.	

Case No.	135 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	HENGYU CLEANING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00000623AM23
RA File Number	31AX04000017 AM23
Licence No and Date	3111001333/06/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	136 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00000644AM23
RA File Number	03AX04000568 AM23
Licence No and Date	0311014558/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	137 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00000655AM23
RA File Number	08AX04000194 AM23
Licence No and Date	0811004897/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	138 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	139 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00000734AM23
RA File Number	05AX04000311 AM23
Licence No and Date	0511012518/12/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	140 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00000742AM23
RA File Number	03AX04000557 AM23
Licence No and Date	0311014683/13/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	141 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00000855AM23
RA File Number	04AX04000126 AM23
Licence No and Date	0411003305/18/05/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	142 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00000959AM23
RA File Number	05AX04000547 AM23
Licence No and Date	0511012772/24/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE: 1. Requirement of import/Kg of export is as under: 1.GLASS FABRIC- 0.641 KG, 2.EPOXY RESIN – 0.560 KG 2. As such wastage is 20% while as per Appendix 4E submitted by the applicant, wastage is 0%. 3. Please explain and justify the wastage claimed with stage wise wastage. 4. Percentage volatile content in EPOXY Resin. Case stands deferred.	

Case No.	143 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001021AM23
RA File Number	04AX04000189 AM23
Licence No and Date	0411003384/27/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 26.04.2023 as under:	

Item of export: Rotor Blade for wind turbine- 50 Nos.

(Weight of per blade should not be less than 17,034 Kg.)

1. Following import items (at Sl. Nos.) are components and may be **allowed as per GN-4 with accountability clause:** 18, 21 to 45, 58 to 64, 68 to 71, 84, 86,91 to 94, 100 to 104, 106 to 125, 128 to 131, 133, 146, 150 to 152, 162, 163, 166 & 167
2. Following import items (at Sl. Nos.) are consumables and may be **allowed as applied for with overall value cap of 3% of FOB value:** 17, 72 to 82, 85, 87 to 90, 95 to 99, 105, 126 , 127, 132, 139 to 145, 147 to 149, 153, 158 to 161, 164 & 165
3. Rest of the import items may be **allowed as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	144 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001036AM23
RA File Number	04AX04000188 AM23
Licence No and Date	0411003389/27/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 26.04.2023 as under:

Item of export: Rotor Blade for wind turbine- 50 Nos.

(Weight of per blade should not be less than 17,034 Kg.)

1. Following import items (at Sl. Nos.) are components and may be **allowed as per GN-4 with accountability clause:** 18, 21 to 45, 58 to 64, 68 to 71, 84, 86,91 to 94, 100 to 104, 106 to 125, 128 to 131, 133, 146, 150 to 152, 162, 163, 166 & 167
2. Following import items (at Sl. Nos.) are consumables and may be **allowed as applied for with overall value cap of 3% of FOB value:** 17, 72 to 82, 85, 87 to 90, 95 to 99, 105, 126 , 127, 132, 139 to 145, 147 to 149, 153, 158 to 161, 164 & 165
3. Rest of the import items may be **allowed as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	145 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	146 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001567AM23
RA File Number	03AX04001856 AM23
Licence No and Date	0311015746/22/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	147 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VIKRAM SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001601AM23
RA File Number	02AX04000133 AM23
Licence No and Date	0211002603/22/06/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	148 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001618AM23
RA File Number	03AX04001890 AM23
Licence No and Date	0311015809/23/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	149 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001640AM23
RA File Number	31AX04000084 AM23
Licence No and Date	3111001477/24/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	150 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001682AM23
RA File Number	34AX04000282 AM23

Licence No and Date	3411002435/27/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	151 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001756AM23
RA File Number	10AX04000108 AM23
Licence No and Date	1011001231/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	152 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001757AM23
RA File Number	03AX04001950 AM23
Licence No and Date	0311015978/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	153 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023

HQ File Number	HQRNORM APPLY 00001776AM23
RA File Number	05AX04000942 AM23
Licence No and Date	0511013511/30/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	154 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001852AM23
RA File Number	02AX04000189 AM23
Licence No and Date	0211002664/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	155 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001855AM23
RA File Number	07AX04000447 AM23
Licence No and Date	0711004554/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	156 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred

Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001856AM23
RA File Number	07AX04000294 AM23
Licence No and Date	0711004555/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	157 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VEEVEE CONTROLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001857AM23
RA File Number	07AX04000453 AM23
Licence No and Date	0711004556/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	158 / NC/2/MEET/Apr/202324/1	
Case Status	Case Approved	
Party Name	ELEC STEEL PROCESSING INDUSTRIES PRIVATELIMITED	
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023	
HQ File Number	HQRNORM APPLY 00001877AM23	
RA File Number	34AX04000326 AM23	
Licence No and Date	3411002497/06/07/2022	
Norms Committee Decision:		
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DHI vide OM No. DES-2/3411002497/2022-TSW dated 27.02.2023, as under:		
Sl. No.	Input item	% wastage allowed on net content

1.	CRGO Silicon Electrical Steel in Coil Form	6%
2.	Refined Copper Wire Bar	1%

RA concerned may take suitable consequential action accordingly.

Case No.	159 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001890AM23
RA File Number	34AX04000313 AM23
Licence No and Date	3411002503/06/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE: 1. Break up of Export Products in seamless & welded fittings with corresponding inputs. 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing	

with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	160 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001898AM23
RA File Number	05AX04000958 AM23
Licence No and Date	0511013637/07/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	161 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00001952AM23
RA File Number	03AX04001933 AM23
Licence No and Date	0311016228/11/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	162 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023

HQ File Number	HQRNORM APPLY 00001989AM23
RA File Number	03AX04001825 AM23
Licence No and Date	0311016296/12/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	163 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	METALLOYS RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00007293AM23
RA File Number	03AX04002189 AM23
Licence No and Date	0311016312/13/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	164 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002062AM23
RA File Number	03AX04002238 AM23
Licence No and Date	0311016369/15/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 26.04.2023 as under: 1. Export Product allowed: C & C Hose 30647 Kg. containing 14790 Kg. seamless pipes 2. Export Product allowed: Pup joints 57854 Kg containing 47343 Kg. seamless pipes 3. Import item: Seamless Alloy steel pipes of relevant grade-18.5 MT may be allowed for Ist EP with 25% wastage after 20% recovery & 59.2 MT for 2nd EP with 25% wastage after 20% recovery.	

RA concerned may take suitable consequential action accordingly.

Case No.	165 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002082AM23
RA File Number	05AX04001120 AM23
Licence No and Date	0511013796/15/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	166 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002238AM23
RA File Number	07AX04000526 AM23
Licence No and Date	0711004760/25/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE: 1. Specific use/function of each item of import in EP. 2. Whether imported items require any processing except assembly. If yes, give details. 3. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 4. Use of export product. Case stands deferred.	

Case No.	167 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002259AM23
RA File Number	50AX04000035 AM23
Licence No and Date	5011000529/25/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	168 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002306AM23
RA File Number	05AX04001187 AM23
Licence No and Date	0511013995/27/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	169 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PARAS ENGINEERING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002326AM23
RA File Number	02AX04000238 AM23
Licence No and Date	0211002772/28/07/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	170 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002340AM23
RA File Number	03AX04002377 AM23
Licence No and Date	0311016697/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	171 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002355AM23
RA File Number	03AX04002506 AM23
Licence No and Date	0311016715/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	172 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002370AM23
RA File Number	13AX04000118 AM23

Licence No and Date	1311001354/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	173 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002373AM23
RA File Number	34AX04000421 AM23
Licence No and Date	3411002588/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	174 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002387AM23
RA File Number	03AX04002108 AM23
Licence No and Date	0311016772/01/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE:	
1. Application on ANF 4A. 2. Appendix 4E is not legible. A clean/hard copy may be provided.	
Case stands deferred.	

Case No.	175 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002403AM23
RA File Number	31AX04000128 AM23
Licence No and Date	3111001594/02/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	176 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002425AM23
RA File Number	05AX04001242 AM23
Licence No and Date	0511013999/02/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	177 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002479AM23
RA File Number	34AX04000437 AM23
Licence No and Date	3411002612/04/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	178 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002480AM23
RA File Number	34AX04000436 AM23
Licence No and Date	3411002614/04/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	179 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002493AM23
RA File Number	07AX04000637 AM23
Licence No and Date	0711004855/05/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to seek following information from the applicant as per comments of TE: 1. Specifications of solar cells to be imported including size. 2. Specific power of modules to be exported. 3. Wastage given in 4E does not match with quantity to be imported. Detailed calculation to be provided. 4. Quantity given for per unit requirement is not in order. This is to clarify/recheck. Case stands deferred.	

Case No.	180 / NC/2/MEET/Apr/202324/1
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Case Status	Case Deferred
Party Name	RIKUN MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002497AM23
RA File Number	04AX04000424 AM23
Licence No and Date	0411003771/05/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to TEC- 1. Case stands deferred	

Case No.	181 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	H.R. SOLAR SOLUTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00002569AM23
RA File Number	02AX04000253 AM23
Licence No and Date	0211002822/10/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 26.04.2023 as under: 1. Export Product 1- to add “containing 36 nos. of imported cells”. 2. Export Product 2- to add “containing 72 nos. of imported cells”. 3. Import may be allowed as applied including 0.03% wastage. Note: Specifications of imported cells will be same as used in the Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	182 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00003149AM23
RA File Number	02AX04000322 AM23
Licence No and Date	0211003038/15/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	183 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00003178AM23
RA File Number	03AX04003128 AM23
Licence No and Date	0311017948/16/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	184 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SCODA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005288AM23
RA File Number	08AX04000970 AM23
Licence No and Date	0811006057/20/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the applicant in personal hearing in the forthcoming meeting to explain the case.	

Case stands deferred.

Case No.	185 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005290AM23
RA File Number	08AX04001031 AM23
Licence No and Date	0811006104/26/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant in personal hearing in the forthcoming meeting to explain the case. Case stands deferred.	

Case No.	186 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM REVIW00005307AM23
RA File Number	08AX04001039 AM23
Licence No and Date	0811006151/30/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant in personal hearing in the forthcoming meeting to explain the case. Case stands deferred.	

Case No.	187 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred

Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00003536AM23
RA File Number	05AX04001664 AM23
Licence No and Date	0511015142/04/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	188 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00003560AM23
RA File Number	34AX04000631 AM23
Licence No and Date	3411002870/07/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	189 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004293AM23
RA File Number	07AX04001163 AM23
Licence No and Date	0711005677/11/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information from the applicant as per comments of TE:	
1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item.	

(Share excel sheet).

3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)

4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)

5. Justification of Wastage.

6. To provide the per unit requirement in excel sheet.

Case stands deferred.

Case No.	190 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004732AM23
RA File Number	07AX04001301 AM23
Licence No and Date	0711005834/01/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	191 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004734AM23
RA File Number	07AX04001282 AM23
Licence No and Date	0711005839/01/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity given on portal dated 08.03.2023 as under:	
1. Wastage of 0.05% for cables.	

2. Import items may be allowed on **net-to-net basis with accountability clause** for components.

RA concerned may take suitable consequential action accordingly.

Case No.	192 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004737AM23
RA File Number	07AX04001243 AM23
Licence No and Date	0711005840/01/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	193 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004740AM23
RA File Number	03AX04004115 AM23
Licence No and Date	0311019675/01/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	194 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	LAL BABA SEAMLESS TUBES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023

and Date	
HQ File Number	HQRNORM APPLY 00004749AM23
RA File Number	02AX04000484 AM23
Licence No and Date	0211003417/01/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	195 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004779AM23
RA File Number	34AX04000727 AM23
Licence No and Date	3411003074/02/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	196 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004781AM23
RA File Number	34AX04000725 AM23
Licence No and Date	3411003076/02/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	197 / NC/2/MEET/Apr/202324/1
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Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004801AM23
RA File Number	04AX04000791 AM23
Licence No and Date	0411004567/05/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 26.04.2023 as under: Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 24,623 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 2 to 4, 6 to 9, 13, 18, 20, 22 to 30, 32 to 34, 43, 44, 46 to 49, 51, 53, 57 to 62, 64, 68, 77, 79, 80, 85, 86, 88, 90, 95, 100, 104, 105, 107, 110, 112, 115, 125, 129 to 132, 134, 137, 138, 140, 147, 148, 152, 154 to 156, 160 to 166, 170 to 178 2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 2% of FOB value: 1, 10 to 12, 14 to 17, 19, 21, 31, 35, 36, 40, 41, 45, 55, 56, 73, 75, 94, 98, 99, 101, 102, 108, 111, 116, 118, 122 to 124, 126, 127, 144, 157, 167 to 169 3. Rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	198 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004802AM23
RA File Number	04AX04000792 AM23
Licence No and Date	0411004568/05/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 26.04.2023 as under: Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 24,623 Kg.)	

1. Following import items (at Sl. Nos.) are components and may be **allowed as per GN-4 with accountability clause:** 2 to 4, 6 to 9, 13, 18, 20, 22 to 30, 32 to 34, 43, 44, 46 to 49, 51, 53, 57 to 62, 64, 68, 77, 79, 80, 85, 86, 88, 90, 95, 100, 104, 105, 107, 110, 112, 115, 125, 129 to 132, 134, 137, 138, 140, 147, 148, 152, 154 to 156, 160 to 166, 170 to 178
2. Following import items (at Sl. Nos.) are consumables and may be **allowed as applied for with overall value cap of 2% of FOB value:** 1, 10 to 12, 14 to 17, 19, 21, 31, 35, 36, 40, 41, 45, 55, 56, 73, 75, 94, 98, 99, 101, 102, 108, 111, 116, 118, 122 to 124, 126, 127, 144, 157, 167 to 169

3. Rest of the import items may be **allowed as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	199 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004825AM23
RA File Number	56AX04000250 AM23
Licence No and Date	5611001331/06/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	200 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	HENGYU CLEANING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004838AM23
RA File Number	31AX04000264 AM23
Licence No and Date	3111001867/06/12/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	201 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SUCHI FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004879AM23
RA File Number	34AX04000755 AM23
Licence No and Date	3411003094/08/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	202 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004884AM23
RA File Number	07AX04001306 AM23
Licence No and Date	0711005893/08/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	203 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004894AM23
RA File Number	07AX04001305 AM23

Licence No and Date	0711005899/08/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	204 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	JYOTITECH SOLAR LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004900AM23
RA File Number	03AX04003538 AM23
Licence No and Date	0311019868/09/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	205 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004934AM23
RA File Number	05AX04002674 AM23
Licence No and Date	0511016300/12/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	206 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ARJUN ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023

HQ File Number	HQRNORM APPLY 00004968AM23
RA File Number	05AX04002624 AM23
Licence No and Date	0511016345/13/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	207 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004973AM23
RA File Number	04AX04000798 AM23
Licence No and Date	0411004605/13/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	208 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00004984AM23
RA File Number	03AX04004204 AM23
Licence No and Date	0311019973/14/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	209 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred

Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005016AM23
RA File Number	03AX04003562 AM23
Licence No and Date	0311020021/15/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	210 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GUJARAT COPPER ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005026AM23
RA File Number	03AX04004387 AM23
Licence No and Date	0311020047/16/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	211 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005062AM23
RA File Number	34AX04000845 AM23
Licence No and Date	3411003124/19/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	212 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005068AM23
RA File Number	05AX04002780 AM23
Licence No and Date	0511016437/19/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	213 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005076AM23
RA File Number	31AX04000277 AM23
Licence No and Date	3111001898/19/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	214 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005145AM23
RA File Number	02AX04000534 AM23
Licence No and Date	0211003540/20/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	215 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005170AM23
RA File Number	05AX04002746 AM23
Licence No and Date	0511016479/21/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	216 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005223AM23
RA File Number	04AX04000843 AM23
Licence No and Date	0411004653/22/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 26.04.2023 as under:	
Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 17,051 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 5,8,13 to 16, 20, 21, 23, 26, 28, 34, 39, 40, 42, 43, 58 to 60, 62 to 82, 85 to 99, 101 to 113, 116 to 121 & 123 2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 2% of FOB value: 3, 4, 7, 9 to 12, 18, 22, 24, 25, 27, 29, 30, 41, 45, 48, 84, 114, 115 & 122 3. Rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

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Case No.	217 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005225AM23
RA File Number	04AX04000842 AM23
Licence No and Date	0411004654/22/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 26.04.2023 as under: Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 17,051 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 5,8,13 to 16, 20, 21, 23, 26, 28, 34, 39, 40, 42, 43, 58 to 60, 62 to 82, 85 to 99, 101 to 113, 116 to 121 & 123 2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 2% of FOB value: 3, 4, 7, 9 to 12, 18, 22, 24, 25, 27, 29, 30, 41, 45, 48, 84, 114, 115 & 122 3. Rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	218 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005342AM23
RA File Number	34AX04000901 AM23
Licence No and Date	3411003181/27/12/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	219 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005357AM23
RA File Number	03AX04004735 AM23
Licence No and Date	0311020316/28/12/2022
Norms Committee Decision:	
Case deferred for comments of Special Committee.	

Case No.	220 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SHALCO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005382AM23
RA File Number	03AX04004840 AM23
Licence No and Date	0311020328/28/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	221 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005475AM23

RA File Number	02AX04000528 AM23
Licence No and Date	0211003602/02/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	222 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005514AM23
RA File Number	52AX04001724 AM23
Licence No and Date	5211003893/04/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	223 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	RATNADEEP METAL AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005547AM23
RA File Number	08AX04001568 AM23
Licence No and Date	0811006930/05/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	224 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005576AM23
RA File Number	08AX04001479 AM23
Licence No and Date	0811006943/06/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	225 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005622AM23
RA File Number	07AX04001494 AM23
Licence No and Date	0711006149/09/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	226 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005676AM23
RA File Number	52AX04001725 AM23
Licence No and Date	5211003948/11/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	227 / NC/2/MEET/Apr/202324/1
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Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005677AM23
RA File Number	52AX04001726 AM23
Licence No and Date	5211003949/11/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	228 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005691AM23
RA File Number	05AX04002894 AM23
Licence No and Date	0511016833/12/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	229 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005693AM23
RA File Number	31AX04000301 AM23
Licence No and Date	3111001954/12/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	230 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SEMINOX PIPES AND TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005716AM23
RA File Number	03AX04005104 AM23
Licence No and Date	0311020699/13/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	231 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005721AM23
RA File Number	05AX04003033 AM23
Licence No and Date	0511016853/13/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as per norms fixed in AA No. 0510405879 dated 15.03.2018 in NC-2 meeting No. 3/81 dated 14.08.2018, as per comments of DPIIT's U.O. No. P-47011/2/2022-TSW dated 13.04.2023, as under: 1. Quantity of import item at Sl. No. 1 (Aluminium Foil-50 MIC) may be allowed as 324000 Kgs. as 0.540 Kgs./Kg. of the export item. 2. Quantity of import item at Sl. No. 2 (PVC Rigid Film-60 MIC) may be allowed as 197100 Kgs. as 0.3285 Kgs./Kg. of the export item. 3. Quantity of import item at Sl. No. 3 [BOPA Film (Bi oriented Polyamid Film) – 25 MIC] may be allowed as 0.1173 Kgs./Kg. of the export item. 4. Quantity of import item at Sl. No. 4 (Polyurethane Resin) may be allowed as 35742 Kgs. as 0.05957 Kgs./Kg. of the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	232 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005723AM23
RA File Number	03AX04005114 AM23
Licence No and Date	0311020708/13/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT's U.O. No. P-47011/112/2020-TSW dated 27.03.2023, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	233 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005734AM23
RA File Number	03AX04000444 AM23
Licence No and Date	0311020722/16/01/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	234 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CROWN HARDWARE

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005771AM23
RA File Number	06AX04000320 AM23
Licence No and Date	0611001814/17/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	235 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005831AM23
RA File Number	08AX04001656 AM23
Licence No and Date	0811007054/19/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	236 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SAHAJ SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005832AM23
RA File Number	08AX04001715 AM23
Licence No and Date	0811007058/19/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/ documents as per comments given through BO portal, by the TE:	
1. Application to be given in ANF 4A.	

Case stands deferred.

Case No.	237 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005869AM23
RA File Number	07AX04001564 AM23
Licence No and Date	0711006249/23/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given through BO portal, by the TE:

1. Weight of each Export Product
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/ procured from sources other than the licence, if any, may also be indicated.
3. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/ International Standard/buyer's data sheet may also be furnished.
4. Details of indigenous inputs.

Case stands deferred.

Case No.	238 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005882AM23
RA File Number	05AX04003096 AM23
Licence No and Date	0511016985/23/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT's U.O. No. P-47011/95/2019-TSW dated 27.03.2023, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	239 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005890AM23
RA File Number	04AX04000950 AM23
Licence No and Date	0411004807/24/01/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	240 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005891AM23
RA File Number	04AX04000947 AM23
Licence No and	0411004811/24/01/2023

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	241 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005892AM23
RA File Number	04AX04000951 AM23
Licence No and Date	0411004818/24/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	242 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005893AM23
RA File Number	04AX04000946 AM23
Licence No and Date	0411004819/24/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	243 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023

HQ File Number	HQRNORM APPLY 00005907AM23
RA File Number	08AX04001763 AM23
Licence No and Date	0811007095/24/01/2023
Norms Committee Decision: The Committee considered this case and decided to seek following information/documents from the applicant as per comments of TE for further processing of the case: 1. Specific OD and WT of export product. 2. Manufacturing process with wastage claimed at each stage with justification, 3. Reduction in diameter and wall thickness at each stage of pilgering/drawing. Case stands deferred	

Case No.	244 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005916AM23
RA File Number	08AX04001782 AM23
Licence No and Date	0811007106/25/01/2023
Norms Committee Decision: The Committee considered this case and decided to seek following information/documents from the applicant as per comments of TE for further processing of the case: 1. Specific OD and WT of export product. 2. Manufacturing process with wastage claimed at each stage with justification, 3. Reduction in diameter and wall thickness at each stage of pilgering/drawing. Case stands deferred.	

Case No.	245 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005940AM23
RA File Number	05AX04003145 AM23
Licence No and	0511017044/27/01/2023

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	246 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005952AM23
RA File Number	03AX04005319 AM23
Licence No and Date	0311021014/29/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT's U.O. No. P-47011/112/2020-TSW dated 27.03.2023, as under:	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	247 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005953AM23
RA File Number	03AX04005308 AM23
Licence No and Date	0311021015/29/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	248 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	HENGYU CLEANING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005965AM23
RA File Number	31AX04000285 AM23
Licence No and Date	3111001992/30/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	249 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00005999AM23
RA File Number	05AX04003150 AM23
Licence No and Date	0511017083/31/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	250 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006010AM23
RA File Number	03AX04005210 AM23
Licence No and Date	0311020770/01/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	251 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006025AM23
RA File Number	08AX04001758 AM23
Licence No and Date	0811007145/01/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	252 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	RAYAAN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006026AM23
RA File Number	03AX04005174 AM23
Licence No and Date	0311021097/01/02/2023
Norms Committee Decision:	
The Committee considered this case and decided to seek following information/documents from the applicant for further processing of the case: 1.Details of difference in export and import items. 2.Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	253 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006056AM23
RA File Number	34AX04000925 AM23
Licence No and Date	3411003324/03/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	254 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006068AM23
RA File Number	05AX04002912 AM23
Licence No and Date	0511017157/03/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	255 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006069AM23
RA File Number	05AX04002911 AM23
Licence No and Date	0511017158/03/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	256 / NC/2/MEET/Apr/202324/1
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Case Status	Case Deferred
Party Name	MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006098AM23
RA File Number	05AX04002425 AM23
Licence No and Date	0511017178/06/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	257 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ERISTON ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006132AM23
RA File Number	34AX04000959 AM23
Licence No and Date	3411003351/07/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	258 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006150AM23
RA File Number	03AX04005391 AM23
Licence No and Date	0311021221/07/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	259 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	DIVINE TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006159AM23
RA File Number	08AX04001849 AM23
Licence No and Date	0811007223/08/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of DPIIT vide U.O. No. P-47014/2/2023-TSW dated 28.03.2023 and in line with other similar cases, as under: Export item: Stainless Steel Seamless Tubes/Pipes (Cold Finished) Import item: Stainless Steel Seamless Tubes/Pipes (Hot finished) [OD not less than 42 mm]. 1. The quantity of import item may be allowed as 1.10 Kg./Kg. content in the export items. RA concerned may take suitable consequential action accordingly.	

Case No.	260 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	DIVINE TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006160AM23
RA File Number	08AX04001848 AM23
Licence No and Date	0811007224/08/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of DPIIT vide U.O. No. P-47014/2/2023-TSW dated 28.03.2023 and in line with other similar cases, as under: Export item: Stainless Steel Seamless Tubes/Pipes (Cold Finished) Import item: Stainless Steel Seamless Tubes/Pipes (Hot finished) [OD not less than 42 mm]. 1. The quantity of import item may be allowed as 1.10 Kg./Kg. content in the export items. RA concerned may take suitable consequential action accordingly.	

Case No.	261 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006179AM23
RA File Number	08AX04001904 AM23
Licence No and Date	0811007231/08/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	262 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006187AM23
RA File Number	03AX04005304 AM23
Licence No and Date	0311021277/09/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	263 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006213AM23
RA File Number	13AX04000294 AM23
Licence No and Date	1311001747/09/02/2023
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	264 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006237AM23
RA File Number	03AX04005418 AM23
Licence No and Date	0311021322/10/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	265 / NC/2/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006264AM23
RA File Number	03AX04005500 AM23
Licence No and Date	0311021364/13/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT's U.O. No. P-47011/112/2020-TSW dated 27.03.2023, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	266 / NC/2/MEET/Apr/202324/1
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Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006289AM23
RA File Number	03AX04005547 AM23
Licence No and Date	0311021393/13/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT's U.O. No. P-47011/112/2020-TSW dated 27.03.2023, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	267 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006293AM23
RA File Number	52AX04001734 AM23
Licence No and Date	5211004175/13/02/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	268 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006304AM23
RA File Number	52AX04001736 AM23
Licence No and Date	5211004177/14/02/2023

Norms Committee Decision:
Case deferred for comments of TE.

Case No.	269 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006305AM23
RA File Number	52AX04001735 AM23
Licence No and Date	5211004178/14/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	270 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006317AM23
RA File Number	05AX04003244 AM23
Licence No and Date	0511017327/14/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	271 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006323AM23

RA File Number	03AX04005528 AM23
Licence No and Date	0311021443/15/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	272 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006326AM23
RA File Number	07AX04001707 AM23
Licence No and Date	0711006437/15/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	273 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006336AM23
RA File Number	07AX04001720 AM23
Licence No and Date	0711006445/15/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	274 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MBM TUBES PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006371AM23
RA File Number	03AX04005617 AM23
Licence No and Date	0311021510/16/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	275 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006386AM23
RA File Number	07AX04001714 AM23
Licence No and Date	0711006457/17/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	276 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006387AM23
RA File Number	07AX04001716 AM23
Licence No and Date	0711006458/17/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	277 / NC/2/MEET/Apr/202324/1
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Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006392AM23
RA File Number	07AX04001715 AM23
Licence No and Date	0711006467/17/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	278 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006440AM23
RA File Number	07AX04001741 AM23
Licence No and Date	0711006486/20/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	279 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006445AM23
RA File Number	13AX04000309 AM23
Licence No and Date	1311001756/20/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	280 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006457AM23
RA File Number	02AX04000645 AM23
Licence No and Date	0211003876/20/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	281 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006460AM23
RA File Number	07AX04001709 AM23
Licence No and Date	0711006489/20/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the applicant in personal hearing in the forthcoming meeting to explain the case along with the generic name of import items and justification for wastages.	
Case stands deferred.	

Case No.	282 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006462AM23
RA File Number	07AX04001708 AM23

Licence No and Date	0711006496/20/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	283 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006479AM23
RA File Number	05AX04003303 AM23
Licence No and Date	0511017427/21/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	284 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GLASS WALL SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006494AM23
RA File Number	03AX04005435 AM23
Licence No and Date	0311021593/21/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	285 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023

HQ File Number	HQRNORM APPLY 00006506AM23
RA File Number	34AX04001058 AM23
Licence No and Date	3411003411/22/02/2023
Norms Committee Decision: The Committee considered this case and decided to seek following information/documents from the applicant for further processing of the case: 1.Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2.Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 3.Wastage during each manufacturing process at various stages indicating weight, dimensional drawings for further examination of the request. Case stands deferred.	

Case No.	286 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006507AM23
RA File Number	34AX04001057 AM23
Licence No and Date	3411003412/22/02/2023
Norms Committee Decision: The Committee considered this case and decided to seek following information/documents from the applicant for further processing of the case: 1.Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2.Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 3. Wastage during each manufacturing process at various stages indicating weight, dimensional drawings for further examination of the request. Case stands deferred.	

Case No.	287 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	RAMKRISHNA FORGINGS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006514AM23
RA File Number	02AX04000635 AM23
Licence No and Date	0211003899/22/02/2023
Norms Committee Decision: The Committee considered this case and decided to seek following information from the applicant for further processing of the case: 1. Whether the case has been filed under “self-ratification” or “No Norms”. This may be clarified. Case stands deferred.	

Case No.	288 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006516AM23
RA File Number	13AX04000310 AM23
Licence No and Date	1311001764/22/02/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	289 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ASCENT INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006528AM23

RA File Number	52AX04001764 AM23
Licence No and Date	5211004251/23/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	290 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006538AM23
RA File Number	04AX04000995 AM23
Licence No and Date	0411004926/23/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	291 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VMS GLOBAL COMMODITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006545AM23
RA File Number	03AX04005696 AM23
Licence No and Date	0311021654/23/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	292 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006565AM23
RA File Number	34AX04001049 AM23
Licence No and Date	3411003429/23/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	293 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006585AM23
RA File Number	34AX04001083 AM23
Licence No and Date	3411003431/24/02/2023
Norms Committee Decision:	
The Committee considered this case and decided to seek following information/documents from the applicant for further processing of the case: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 3. Wastage during each manufacturing process at various stages indicating weight, dimensional drawings for further examination of the request. Case stands deferred.	

Case No.	294 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006586AM23
RA File Number	34AX04001081 AM23

Licence No and Date	3411003432/24/02/2023
Norms Committee Decision: The Committee considered this case and decided to seek following information/documents from the applicant for further processing of the case: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 3. Wastage during each manufacturing process at various stages indicating weight, dimensional drawings for further examination of the request. Case stands deferred.	

Case No.	295 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006592AM23
RA File Number	05AX04003268 AM23
Licence No and Date	0511017495/24/02/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	296 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006593AM23
RA File Number	34AX04001082 AM23
Licence No and Date	3411003436/24/02/2023
Norms Committee Decision:	

The Committee considered this case and decided to seek following information/documents from the applicant for further processing of the case:

- 1.Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished
2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- 3.Wastage during each manufacturing process at various stages indicating weight, dimensional drawings for further examination of the request.

Case stands deferred.

Case No.	297 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006609AM23
RA File Number	03AX04005521 AM23
Licence No and Date	0311021736/27/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	298 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006629AM23
RA File Number	05AX04003341 AM23
Licence No and Date	0511017523/27/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	299 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006644AM23
RA File Number	34AX04001080 AM23
Licence No and Date	3411003443/27/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	300 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	B.P. WIRE INDUSTRY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006670AM23
RA File Number	06AX04000356 AM23
Licence No and Date	0611001869/28/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	301 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00006939AM23
RA File Number	07AX04001873 AM23
Licence No and Date	0711006718/13/03/2023
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	302 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007013AM23
RA File Number	08AX04001976 AM23
Licence No and Date	0811007583/16/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	303 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007067AM23
RA File Number	07AX04001919 AM23
Licence No and Date	0711006800/20/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	304 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007073AM23
RA File Number	03AX04006077 AM23

Licence No and Date	0311022268/20/03/2023
Norms Committee Decision:	
Case deferred for comments of Special Committee.	

Case No.	305 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007079AM23
RA File Number	02AX04000702 AM23
Licence No and Date	0211004076/20/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	306 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007100AM23
RA File Number	02AX04000696 AM23
Licence No and Date	0211004079/21/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	307 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023

HQ File Number	HQRNORM APPLY 00007112AM23
RA File Number	34AX04001134 AM23
Licence No and Date	3411003501/21/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	308 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007113AM23
RA File Number	34AX04001135 AM23
Licence No and Date	3411003502/21/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	309 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007133AM23
RA File Number	13AX04000344 AM23
Licence No and Date	1311001821/22/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	310 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred

Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007135AM23
RA File Number	04AX04001117 AM23
Licence No and Date	0411005090/22/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	311 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007136AM23
RA File Number	04AX04001118 AM23
Licence No and Date	0411005091/22/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	312 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007137AM23
RA File Number	56AX04000430 AM23
Licence No and Date	5611001658/22/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	313 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007143AM23
RA File Number	08AX04002118 AM23
Licence No and Date	0811007660/22/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	314 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007153AM23
RA File Number	08AX04002142 AM23
Licence No and Date	0811007664/23/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	315 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007159AM23
RA File Number	31AX04000377 AM23
Licence No and Date	3111002105/23/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	316 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007169AM23
RA File Number	04AX04001127 AM23
Licence No and Date	0411005118/23/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	317 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007191AM23
RA File Number	34AX04001117 AM23
Licence No and Date	3411003528/24/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	318 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007192AM23
RA File Number	34AX04001119 AM23
Licence No and Date	3411003529/24/03/2023
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	319 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007193AM23
RA File Number	04AX04001115 AM23
Licence No and Date	0411005134/24/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	320 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007197AM23
RA File Number	05AX04003581 AM23
Licence No and Date	0511017988/24/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	321 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	BEDMUTHA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007214AM23
RA File Number	03AX04006221 AM23

Licence No and Date	0311022451/25/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	322 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PROFFER INFORMATION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007244AM23
RA File Number	05AX04003524 AM23
Licence No and Date	0511018011/27/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	323 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	AMITRON TUBULARS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007245AM23
RA File Number	08AX04002015 AM23
Licence No and Date	0811007717/27/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	324 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023

HQ File Number	HQRNORM APPLY 00007249AM23
RA File Number	08AX04002124 AM23
Licence No and Date	0811007718/27/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	325 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007260AM23
RA File Number	04AX04001114 AM23
Licence No and Date	0411005162/28/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	326 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	OLECTRA GREENTECH LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007276AM23
RA File Number	09AX04001047 AM23
Licence No and Date	0911004768/29/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	327 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred

Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007279AM23
RA File Number	04AX04001146 AM23
Licence No and Date	0411005173/29/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	328 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NAVEEN JAIN METAL UDYOG
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007292AM23
RA File Number	05AX04003643 AM23
Licence No and Date	0511018081/29/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	329 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007295AM23
RA File Number	34AX04001115 AM23
Licence No and Date	3411003546/29/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	330 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007316AM23
RA File Number	02AX04000720 AM23
Licence No and Date	0211004143/30/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	331 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007319AM23
RA File Number	02AX04000723 AM23
Licence No and Date	0211004145/30/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	332 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007335AM23
RA File Number	52AX04001824 AM23
Licence No and Date	5211004529/31/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	333 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007340AM23
RA File Number	05AX04003695 AM23
Licence No and Date	0511018114/31/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	334 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007347AM23
RA File Number	07AX04001549 AM23
Licence No and Date	0711007266/31/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	335 / NC/2/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202324/ 1 and 26/04/2023
HQ File Number	HQRNORM APPLY 00007352AM23
RA File Number	02AX04000726 AM23
Licence No and Date	0211004160/31/03/2023
Norms Committee Decision:	

Case deferred for comments of TE.